

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-405(PB)/2017

IN THE MATTER OF:

Rainbow Digital Services Pvt. Ltd. Applicant/petitioner
Vs.
Shilpi Cable Technologies Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.09.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Ashish Aggarwal &
Mr. Gurucharan Singh, Advs.
For the respondent : Mr. Puneet Singh Bindra, Ms. Simran
Jeet, Advs for RP.

ORDER

On the request made by the counsel for the petitioner,
hearing is deferred to 13.09.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (TECHNICAL)